- (iv) Provision of Central assistance @ ₹5000/- per school for procurement and replacement of kitchen devices.
- (v) Social Auditing of the Scheme has been started.
- (vi) 38 Monitoring Institutes and Joint Review Mission also monitor and suggest measures for improvement in the Scheme.
- (vii) Web enabled Management Information System for Mid Day Meal Scheme (MDM-MIS) at national level for effective monitoring of the Scheme.

Admission of children belonging to weaker sections

- 2381. SHRI RAM KUMAR KASHYAP: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Section 12(1)(c) of RTE Act, 2009 provides that, at least 25 per cent of the seats in class I shall be reserved in private unaided schools for admission to children belonging to weaker sections and disadvantaged groups, as notified;
 - (b) whether, so far only 13 States have admitted such children; and
- (c) if so, the action taken to ensure compliance of this mandatory requirement of Section 12(1)(c) of RTE Act, 2009 by all the States/UTs to impart quality education to the most vulnerable children?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Section 12 (1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act mandates that all private un-aided schools shall admit children belonging to weaker section and disadvantaged group in the neighbourhood in class I (or pre-school, as the case may be), to the extent of at least 25 percent of the strength of that class and provide free and compulsory elementary education to them till its completion.

- (b) 28 States have issued notification or made provision in State RTE rules, while 18 States/UTs have started admissions under section 12(1)(c).
- (c) The Sarva Siksha Abhiyan (SSA) Framework has been amended with effect from 1st April, 2014 to assist States/UTs towards reimbursement of costs incurred with respect to admission under Section 12(1) (c). The reimbursement would be based on per child cost norms notified by the State/UT concerned for classes I to VIII, subject to a maximum ceiling of 20 percent of the size of the total Annual Work Plan and Budget (AWP&B) approved for the State/UT under SSA. The reimbursement will be available to the States from 1st April, 2015 for children admitted in schools in 2014-15.